

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
IA No. 397/JPR/2022
CP No. (IB)- 197/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Pooransingh Vijay Singh Rathod Prop. Of Meghna Colour Chem
... Operational Creditor/Applicant

Versus

Prayag Polytech Pvt. Ltd. **... Corporate Debtor/Respondent**

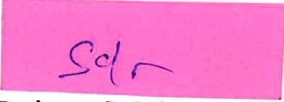
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Akshita Koolwal, Adv.
For the Corporate Debtor : Virendra Ganda, Sr. Adv.
Vipul Ganda, Adv.
Ayandeb Mitra, Adv.
Avnika Mishra, Adv.

ORDER

Heard Ms. Akshita Koolwal, Adv. appearing for the Petitioner. Mr. Virendra Ganda, Sr. Adv. appearing for the Respondent. It is submitted by learned counsel for the Petitioner that settlement agreement could not succeeded in this matter and the matter may be heard on merits. Pleadings are complete in this matter. List the matter for arguments on 17.09.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

July 23, 2024